

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 37/13 of NC-VI held on 28.02.2013

Meeting No. 37/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 28.02.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P.Maurya	A.I.A	MFPI
3	Sh.S.K.Jain	D.O	DIPP
Officers in attendance			
1.	Sh. S.K. Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 36/13 held on 14.02.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1155 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Approved
	The case was discussed in the meeting and committee decided to approve the case as per the written comments furnished by the MSME vide their U.O.No. 23(11)/2012- Chem/342 dated 19.2.2013 with the word “relevant” prefixed in both import items as under:-			
	Export Item	Qty.	Import Item	Qty.

1. Colour pencils (Assorted colour leads)lead Dia 2.75 MM	1.00 Gross	1. Relevant wooden slats for colour pencils	1.10 gross
2. Colour pencils (Assorted colour leads)lead Dia 3.30 MM	1.00 Gross	2. Relevant colour lead for colour pencils Assorted colours.	1.05 Gross
3. Colour pencils (Assorted colour leads) water soluble lead Dia 3.30 MM	1.00Gross		
4. Colour pencils (Assorted colour leads) lead Dia 3.75 MM			
5. Colour pencils (Assorted colour leads) lead Dia 5.50 MM.	1.00 Gross		
	1.00Gross		

RA may take consequential action as per policy / procedure.

2	1156	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/050/AM13/	RLA File :03/95/040/0137/AM13/	Lic.No/Date:0310696254 25.05.2012	Deferred
	The case was discussed in the meeting and it was noted that the firm has not replied to the letter enquiring about specific requirement of items not covered in SION backed by export order / invoice . Hence committee decided to defer the case and firm may be reminded to expedite the information. . The case may be placed before the committee on 28.3.2013			

3	1157 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The case was discussed in the meeting and information furnished by the firm vide their letter no JAPL/AA/DGFT/2012/5 Dated 13.2.2013 has been noted. It is observed that the quantity of inputs (both indigenous and imported) falls short vis-a-vis export quantity by nearly 15 MT. Committee decided to ask the firm to clarify. Further , the signatory's details may be called for. The case was deferred and to be placed before the committee on 28.3.2013.			

4	1158 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
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HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Approved
The case was discussed in the meeting and information furnished by the firm was noted. committee decided to approve the norms as per the written comments furnished by the MFPI vide their O.M No. 12/DGFT/2010 dated 15.10.2012 as under:-			
Export Item	Qty.	Import Item	Qty.
Vegetable Spring Rolls (Import content in finished goods is 33%)	1,35,000.00 kg	Spring Roll Pastry	44550.00 kg

RA may take consequential action as per policy / procedure.

5	1159 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that clarification sought from Tea Board regarding their higher quantity recommendation has not been received. Committee decided to remind Tea Board to expedite their reply . The case was deferred and to be placed before the committee on 28.3.2013.			

6	1160 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
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	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that clarification sought from Tea Board regarding their higher quantity recommendation has not been received. Committee decided to remind Tea Board to expedite their reply . The case was deferred and to be placed before the committee on 28.3.2013.			

7	1161	REF. FROM ASSOCIATIO OF SODIUM HYDROSULPHITE MANUFACTUERERS	Meet No/Date:37/85- ALC3/2012 28.02.2013	Status:
	HQ File :01/85/171/09/AM13			Deferred
	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product E-79 for White Sugar & 106 for Raw Sugar and disallow import of SHS in these entries- Request from the Association of SHS manufacturers.			
The case was discussed in the meeting and it was decided to seek the comments of Directorate of Sugar in the matter. The case was deferred and to be paced before the committee on 28.3.2013.				

8	1162	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	Case No.:4/15/85-ALC3/2012			

HQ File :01/85/050/00108/AM13/	RLA File :30/24/040/00016/AM13/	Lic.No/Date:3010086781 13.06.2012	Deferred
The case was discussed in the meeting and it was noted that the case was under examination of MSME. Committee decided to defer the case and to be placed before the committee on 28.3.2013.			

9	1163 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred.
	It was noted that the firm vided their letter dated 21.1.2013 has stated the following :- (i)They are using progressive Die and at the end of the persecution folding process done , then they get body shape of the slider (ii) Technical drawing comes under company's confidential data . As per company policy of their parent company , YKK Corporation , Japan it is not allowed to produce outside the company (iii) For any clarification they have requested for personal hearing . The committee discussed the case and decided to call the firm for a personal hearing.			

10	1164 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	The case was discussed in the meeting and it was noted that firm vide their letter dated 2.2.2013 is silent on net cocoa			

powder content in export product and it was felt by the committee that every Advance Authorisation is based on a definite export order, indicating specification of export item in terms of its import constituents, particularly inputs such as cocoa powder. Hence firm may be asked to clarify and furnish the requisite information as sought earlier.

The case was deferred and to be placed before the committee on 28.3.2013.

11

1165 Case No.:6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MSME(Food Division) vide their U.O.No 17(4) 2003- Food dated14.02.2013 read with their U.O.No 17(4)/ 2013-Food dated 03.10.2012 as under :-			
Export Item	Qty.	Import Item	Qty.
Spray dried gum Arabic powder	1.00 kg	Gum Arabic (kibbled Gum Arabic seyal)	1.16 kg / kg content in the export product.
RA may take consequential action as per policy / procedure.			

12	1166 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	The case was discussed in the meeting and it was decided to remind MSME to expedite their comments. Case was deferred and to be placed before the committee on 28.3.2013.			

13	1167 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:37/85- ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	The case was discussed in the meeting and it was noted that policy division vide their O.M.No 01/89/180/118/AM-02/pc-2(A) dated 7.2.2013 has raised the following points (i) Whether Bovine Embryos – other than wild animals are used in preparation of “pet food”. (ii) The description used in the application form Bovine Animal Products falls under chapter 2 and not under chapter 5. The item edible offal of bovine animal falls under Exim code 02061000 and its import is restricted. Sought further details of the product and its ITC (HS) code to examine the matter. In respect of point no (i) it was decided to seek comments from Department of Animal Husbandry, Dairying and Fisheries and in respect of point no (ii) to seek information from the firm. The case is deferred and to be placed before the committee on 28.3.2013.			
	1168 Case No.:10/9/85- ALC3/2012	Party Name:ANANDA CHATTERJEE,	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00068/AM13/	RLA File :02/24/040/00021/AM13/	Lic.No/Date:0210177585 16.05.2012	Rejected.
	The case was discussed in the meeting and as per Tea Board's comments furnished vide their letter No. T-24 916)/stats/2011/3035 dated 11.9.2012 committee decided to reject the case as the applicant do not fulfill the value addition criteria of 50 % and has failed to indicate the utilization of imported tea for export.			

15	1169 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The case was discussed in the meeting and decided to remind the firm to furnish the information called for . The case was deferred and to be placed before the committee on 28.3.2013.			

16	1170 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	The case was discussed in the meeting and it was noted that the comments / reply furnished by the MSME vide their u.o.no 23/12/2012- chem /402 dated 22.1.201`3 do not indicate why the application was returned . MSME may be requested to bring out clarity in their comments. Prima face it appears to be a product concerning MSME sector and their comments on input output norms may be sought. The case was deferred and to be placed before the committee on 28.3.2013.			
17	1171 Case No.:1/21/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00123/AM13/	RLA File :05/24/040/00071/AM13/	Lic.No/Date:0510327329 14.06.2012	Approved
	The case was discussed in the meeting and representative of MFPI stated that their written comments furnished vide O.M.No 41/DGFT/2012 dated 20.12.2012 have been rechecked and the same may be adopted for ratification of input output norms in this case . Accordingly committee decided to approve the case as under:-			
Export Item		Qty.	Import Item	Qty.
Blended Coffee (Blended with Chicory)		2,00,000.00 kg	Green Coffee Beans	2,88,000.00 kg.

RA may taker consequential action as per policy / procedure.

18

1172 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805 19.04.2012	Approved
The case was discussed in the meeting and it was noted that the information called from the firm has not been received . However the committee discussed the comments furnished by MFPI .. MFPI has recommended the norms for medium roasted coffee . It was felt that for establishing correlation between export and import , the export item may be described as coffee medium roasted (Vietnam robusta cherry) . Accordingly committee decided to approve the adhoc norms as under:-			
Export Item	Qty.	Import Item	Qty.
Coffee medium Roasted (Vietnam robusta cherry)	14.352 MT	Green coffee beans (Vietnam Robusta Cherry)	16.00MT
RA may take consequential action as per policy / procedure.			

19	1173 Case No.:4/27/85-ALC3/2012	Part6y Name-Ravi Foods pvt. Ltd.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm has not been received so far. Committee decided to remind the firm to furnish the requisite information at the earliest. The case was deferred and to be placed before the committee on 28.3.2013.			

20	1174	Party Name:THE NATIONAL	Meet No/Date:37/85-ALC3/2012	Status:
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Case No.:5/5/85-ALC3/2012	INDUSTRIAL CORPORATION LTD	28.02.2013	
HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
The case was discussed in the meeting and it was noted that information called from DIPP for issue of valid licence as per IDR Act has not been received .Committee decided to remind DIPP's licensing section for their comments. The case was deferred and to be placed before the committee on 28.3.2013.			

21	1175 Case No.:6/20/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00122/AM13/	RLA File :30/24/040/00014/AM13/	Lic.No/Date:3010086810 13.06.2012	Deferred
	The case was discussed in the meeting and it was decided to issue 2 nd reminder to the firm for furnishing the information sought by C&PC . Committee decided that the comments in this case concern only Department of C&PC and not DIPP & MSME, to whom the case has been referred earlier for comments. The case was deferred and to be placed before the committee on 28.3.2013.			

22	1176 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	The case was discussed in the meeting and it was decided to issue reminder to Department of C&PC at chairman's			

level. The case was deferred and to be placed before the committee on 28.3.2013.

23	1177 Case No.:6/27/85-ALC3/2012	Party Name:ICON DESIGNS	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00144/AM13/	RLA File :06/24/040/00019/AM13/	Lic.No/Date:0610028885 11.09.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to furnish information sought by Department of C&PC and also remind DIPP for their comments. The case was deferred and to be placed before the committee on 28.3.2013.			

24	1178 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred
	The case was discussed in the meeting and it was decided to remind the firm for clarification sought vide this office letter dated 26.12.2012 and e mail dated 7.2.2013. The case was deferred and to be placed before the committee on 28.3.2013.			

25	1179 Case No.:1/20/85-ALC3/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00117/AM13/	RLA File :09/24/040/00051/AM13/	Lic.No/Date:0910053220 10.07.2012	Deferred
	The committee noted the NOC furnished by the Department of Atomic Energy vide their O.M No 32/003/013/2013 – ER/333 dated 12.2.2013 and decided to remind Department of C&PC for their comments sought by this office vide letter 11.2.2013. The case was deferred and to be placed before the committee on 28.3.2013.			

26	1180 Case No.:2/27/85-ALC3/2012	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:37/85-ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00140/AM13/	RLA File :05/24/040/00266/AM13/	Lic.No/Date:0510337514 19.10.2012	Deferred
	The case was discussed in the meeting and it was decided to remind Department of Electronics & Information Technology to expedite their comments, The case was deferred and to be placed before the committee on 28.3.2013.			

27	1181 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:37/85- ALC3/2012 28.02.2013	Status:
	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm by MSME has not been received.. Committee decided to issue second reminder to the firm to expedite the information. The case was deferred and to be placed before the committee on 28.3.2013.			
28	Case No.:3/16/85- ALC3/2012	Party Name:SOMA BEVERAGES PRIVATE LIMITED	Meet No/Date:37/85- ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/85/050/00113/AM13/	RLA File :04/24/040/00075/AM13/	Lic.No/Date:0410138448 26.07.2012	Defer Date:28.02.2013
	The case was discussed in the meeting and it was noted that information called from DIPP is awaited , Committee decided to issue reminder to DIPP to expedite their comments. The case was deferred and to be placed before the committee on 28.3.2013.			

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Date:28.02.2013
Place:New Delhi

Pradip Kumar
Foreign Trade Development Officer